

DEVELOPMENT WORKS IN KAROL BAGH, DELHI

75. SHRI KALKA DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some colonies of Karol Bagh area in Delhi have been declared regularised;

(b) if so, the details thereof alongwith dates and notification Nos. of each colony;

(c) whether development works have been undertaken in these colonies;

(d) if so, the details thereof and the amount incurred thereon, item-wise;

(e) whether some development works are likely to be taken; and

(f) if so, the details thereof and the time by which such works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-

MENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir.

(b) As per the attached Statement.

(c) to (f) Development works in regularised unauthorised colonies have been taken up in phases depending upon availability of funds. Municipal Corporation of Delhi has reported that the following works are in progress in these unauthorised regularised colonies:—

(i) Construction of approach roads.

(ii) Pavement of internal roads/lanes.

(iii) Construction of Storm Water/sul-lage drains.

(iv) Construction/improvement of parks.

During the years 1988-89, 1989-90 and 1990-91, an expenditure of Rs. 9.38 lakhs, Rs. 65.71 lakhs and Rs. 32.47 lakhs respectively have been incurred on the above mentioned items.

Statement

Name of the colony	Resolution No.	Date
Punjabi Basti	168	19-8-79
New Patel Nagar	82	16-3-81
Nai Basti	2401	20-9-82
Than Singh Nagar	2402	20-9-82
Inderpuri Extension	2659	3-1-83
Prem Nagar	141	30-7-83
Nehru Nagar	140	30-7-83
Faridpuri	477	13-9-90
Amrit Kaur Puri	478	13-9-90
Govind Garh	Do-	Do-
Khalsa Nagar	Do-	Do-
Bapa Nagar	Do-	Do-
Baljit Nagar	488	17-9-90

GASTRO-ENTERITIS CASES IN THE COUNTRY

76. SHRI UDAYSINGRAO GAIKWAD Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases noticed relating to gastro-enteritis during the months of May and June this year in each State and patients died; and

(b) the steps taken by the Government to prevent such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI): (a) The information is being collected.

(b) The Government is taking the following steps to control the disease:

by making maximum efforts for providing safe drinking water through piped water supply;

by periodic chlorination of well water;

by distribution of chlorine tablets; through vigorous and extensive health education campaign regarding importance of personal hygiene and consumption of safe drinking water;

by making Oral Rehydration Salt (O.R.S.) Packets available and by augmenting disease surveillance.

NEWS CAPTIONED "LAND ALLOTMENT TO HOUSING COOPS. SET ASIDE"

77. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news item appearing in the Times of India dated 11 May, 1991 regarding "Land allotment to Housing Coops. set aside";

(b) Whether the High Court of Delhi has ordered for preparation of a fresh list of seniority on a first come first get basis; and

(c) if so, the steps taken on the orders of the Court and the time by which new allotment is expected to be made ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) :
(a) Yes, Sir.

(b) The High Court of Delhi has passed an order on 10-5-91 directing *inter alia*, the preparation of a fresh seniority list of societies based on date of registration for the allotment of land.

(c) The matter is being processed in the light of the High Court judgement.

NATIONAL SAFETY COUNCIL

78. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to wind up National Safety Council; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI K. RAMAMURTHY) : (a) and (b) : It was decided to wind up the National Council for Safety in Mines (NCSM), Dhanbad with effect from 15th May, 91 after paying terminal benefits to its employees. This decision was taken keeping in view *inter-alia* the performance of the Council in recent years, the build-up of a substantial programme of mines safety in the Coal Mines after nationalisation, setting up of internal safety organisations in main mines, inability of the Council to generate enough resources to sustain its activities; its limited usefulness in the mines in the unorganised sector etc.

Certain employees of the Council have filed a writ petition in the Calcutta High Court against the above decision and the Court has ordered status quo as on 6-5-1991.

"PUCCA" SCHOOL BUILDINGS FOR KENDRIYA VIDYALAYAS

79. DR. C. SILVERA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether 'Pucca' school buildings for Kendriya Vidyalayas at Lawrence Road, Pitampura and Shalimar Bagh, New Delhi have since been constructed;

(b) whether these schools have sufficient rooms to have many sections in each standard;

(c) whether the Government propose to start humanities subjects in such Vidyalayas during current year; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) The Kendriya Vidyalayas Lawrence Road and Shalimar Bagh are running in Pucca buildings but in Pitampura pucca building is still under construction and has been only partly occupied.

(b) The School buildings have been sanctioned according to the estimated number of classes and number of sections